

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
07-02-2024 AT 10:30 AM**

IA (IBC) 274/2024 in CP(IB) No. 145/7/HDB/2023
u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

VS

Ranchi Expressways Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 274/2024

No representation for the Resolution Professional. Perusal of the record discloses that this application to take note of the constitution of COC of the Corporate Debtor. Report taken on record, however with a direction to the Resolution Professional that he should appear before this Tribunal on the next hearing date without fail. Accordingly, **this application is allowed and disposed of.** Later Learned Counsel Mr. P Ravi Charan along with Ms. Niharika Agarwal, for applicant present through Video Conference.

Sd/-

MEMBER (T)

Sd/-

MEMBER